

(Schedule)		
FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF SUNITA LOGISTIC PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	Sunita Logistic Private Limited
2	Date of incorporation of corporate debtor	20-10-2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2009PTC196562
5	Address of the registered office and principal office (if any) of corporate debtor	PATUCK PRESS COMPOND, SHRAVAN YASHWANT CHOWK, KALA CHOWKI MUMBAI Mumbai City MH 400033 IN .
6	Insolvency commencement date in respect of corporate debtor	02.08.2023 (Order was intimated to IRP on 05.08.2023)
7	Estimated date of closure of insolvency resolution process	01.02.2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IPP00741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing ,Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrawal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.sunita@gmail.com
11	Last date for submission of claims	19.08.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sunita Logistic Private Limited on 02.08.2023		
The creditors of Sunita Logistic Private Limited , are hereby called upon to submit their claims with proof on or before 19.08.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.		
Submission of false or misleading proofs of claim shall attract penalties.		
Name and Signature of Interim Resolution Professional :		Vimal Kumar Agrawal
Date and Place :		07.08.2023, Mumbai

EVERGREEN TEXTILES LIMITED

CIN NO. : L1720MH1985PLC037652

Regd. Office : Office No. 144, 14th Floor, Atlanta Building Plot No 209, Jammal Bajaj Road, Nariman Point, Mumbai - 400021, Maharashtra.
Tel.: 91 22 2204 0816 / 22821357 | Email: rmb@podarenterprise.com | Web: www.evergreentextiles.in

Extract Of Unaudited Standalone Financial Results For The Quarter Ended 30th June, 2023

(Rs. in Lakhs (Except figures of EPS))

Sr. No.	Particulars	QUARTER ENDED		YEAR ENDED	
		30-06-2023	31-03-2023	30-06-2022	31-03-2023
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations (net)	---	---	---	---
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(2.40)	(6.11)	(1.80)	(16.90)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(2.40)	(6.11)	(1.80)	(16.90)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	25.42	(6.11)	(1.80)	(16.90)
5	Total Comprehensive Income for the period (comprising loss for the period (after tax) and Other Comprehensive Income (after tax))	25.42	(6.11)	(1.80)	(16.90)
6	Paid up Equity Share Capital	480.00	480.00	480.00	480.00
7	Reserves (excluding Revaluation Reserves as shown in the Balance sheet of previous year)	---	(1,201.08)	---	(1,201.08)
8	Earnings per share (of Rs. 10/- each) (for Continuing & Discontinuing Operations)	---	---	---	---
	(a) Basic (In Rs.)	0.53	(0.13)	(0.04)	(0.35)
	(b) Diluted (In Rs.)	0.53	(0.13)	(0.04)	(0.35)

NOTES:-
1. The above results were reviewed by the audit committee and approved by the Board of Directors at its meeting held on 7th August 2023.
2. The above is an extract of the detailed format of Quarterly / Yearly Financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results (Standalone) are available on the Stock Exchange websites, www.bseindia.com and on the Company's website www.evergreentextiles.in

For EVERGREEN TEXTILES LIMITED
(MANJUNATH DAMODAR SHANBHAG)
MANAGING DIRECTOR
DIN: 0090256

Place : Mumbai
Date : 7th August 2023



Regd. Office : S-1, D-39, N-66, Phase IV, Verna Industrial Estate, Verna Goa-403722
Corporate Identity Number : L31200GA1992PLC003109

Extract of Statement of Unaudited Consolidated Financial Results For the Quarter Ended June 30, 2023

(₹ in Lakhs, except per share data)

SI. No.	Particulars	Consolidated			
		Quarter Ended		Year Ended	
		30.06.2023	31.03.2023	30.06.2022	31.03.2023
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations	24.73	34.94	0.02	39.35
2	Net Profit for the period before Tax	(109.53)	(107.02)	(132.07)	(541.11)
3	Net Profit for the period after Tax	(111.90)	(280.34)	(132.07)	(714.51)
4	Share of Minority interest in Profit/(Loss)	---	---	---	---
5	Net Profit after Minority Interest	(111.90)	(280.34)	(132.07)	(714.51)
6	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and other Comprehensive Income (after tax))	(111.90)	(280.34)	(132.07)	(714.51)
7	Paid-up Equity Share Capital of Face Value of ₹10/- each	1274.85	1274.85	1274.85	1274.85
8	Other Equity	---	---	---	(13163.96)
9	Earning Per Share (in ₹)				
	Basic & Diluted	(0.88)	(2.19)	(1.04)	(5.60)

Note:-
A The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange's websites www.bseindia.com and www.nseindia.com and on the Company's website www.bluecoast.in
B Additional Information on Standalone financial results is as follows:-

SI. No.	Particulars	Quarter Ended			
		30.06.2023		31.03.2023	
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations	24.73	34.62	0.02	39.03
2	Net Profit for the period before Tax	(109.51)	(106.92)	(131.87)	(540.78)
3	Net Profit for the period after Tax	(111.88)	(280.24)	(131.87)	(714.18)
4	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and other Comprehensive Income (after tax))	(111.88)	(280.24)	(131.87)	(714.18)

For and on behalf of the Board of Directors

Place : New Delhi
Date : August 8, 2023

Sd/-
(Kushal Suri)
Whole Time Director

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of JSW Steel Limited having its registered office at JSW Steel Limited, JSW Centre, Bandra Kurla Complex, Bandra East, Mumbai - 400051, registered in the name of the following shareholder have been lost by them.

Sl. No.	Name of the Holder	Folio No.	Certificate No.	Distinctive Numbers	No. of Securities
1	MR VJAYKUMAR MODANLAL SONI	JSW0717775	2695900	2415692361 - 2415693360	1000 for face value

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate should lodge such claim with the company or its Registrar and Transfer Agent KFin Technologies Ltd, Karvy Selenium, Tower-B, Plot No. 31 & 32, Financial district, Nanakramguda, Serilingampally Mandal, Hyderabad, Telangana, 500032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate.
Date : 09.08.2023
Place : Mumbai
VJAYKUMAR MADANLAL SONI

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNITA LOGISTIC PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sunita Logistic Private Limited
2. Date of incorporation of corporate debtor	30/09/2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2009PC129562
5. Address of the registered office and principal office (if any) of corporate debtor	PATUCK PRESS COMPOUND, SHRAWAN YASHWANT CHOWK, KALA CHOWKI MUMBAI MUMBAI CITY MH 400033 N. Thane Pin 401101 E-mail: vimal@vppagrawal.in
6. Insolvency commencement date in respect of corporate debtor	02.08.2023 (Order was initiated to IRP on 05.08.2023)
7. Estimated date of closure of insolvency resolution process	01.02.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IP00741/2017-2018/12247
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vppagrawal.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: circsunitsa@gmail.com
11. Last date for submission of claims	19.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sunita Logistic Private Limited on 02.08.2023

The creditors of Sunita Logistic Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : Vimal Kumar Agrawal
Date and Place : 07.08.2023, Mumbai

CENTRAL RAILWAY

Bhusawal Division

OPEN-TENDER NOTICE NO. BSL/ACL/TENDER/ 56235768 DATE:07.08.2023

STORES/BHUSAWAL/ACL/CENTRAL RLY, acting for & on behalf of The President of India invites E-Tenders against Tender No 56235768 Closing Date/Time 31-AUG-23 at 11.30 Hrs. Bidders will be able to submit their original/revised bids up to closing date and time only. Manual offers are not allowed against this tender and any such manual offer received shall be ignored. 1) Tender No. 56235768 Tender Type: Adv. Open Tender Bidding System: Single Window System Inspection Agency: TPI Agency Publishing Date/Time: 02.08.2023 17:41:39 Estimated Value: Rs. 6699284.8/- Closing Date: 31-AUG-2023 11:30 hrs. Validity of Offer : 90 Days Quantity: 20 Nos. 2) ITEM DESCRIPTION: BOGIE FRAME ARRANGEMENT FOR DETC/US DRAWING NO. DMU/ DPC-10-03-013 COL-I ALT-F AND RDSO SPEC NO. C-9202 REV. 02. 3) All detail particular of above Tender are available on website: www.ireps.gov.in
Dy.CMM(ACL)/BSL
RailMadad Helpline 139

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another BEFORE THE REGIONAL DIRECTOR, WESTERN REGION, MUMBAI
IN THE MATTER OF SECTION 13(4) OF COMPANIES ACT, 2013 AND RULE 30(5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014
IN THE MATTER OF ANTIMESTATESPRIVATELIMITED ("COMPANY") (CIN : U45200MH1995PTC090785) HAVING ITS REGISTERED OFFICE AT C/O. 20th & 21st FLOOR, SOHAM APARTMENTS, 208, WALKESHWAR ROAD, MALABAR HILL, MUMBAI MAHARASHTRA 400006.
.....PETITIONER
Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Western Region, Mumbai, under section 12 and 13 of the Companies Act, 2013 read with other applicable provisions of the Companies Act and the rules made there under, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Monday, the July 31st, 2023 to enable the company to change its Registered office from "State of Maharashtra" to "State of Tamil Nadu".
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Mumbai at the address -100, Everest, Marine Drive, Mumbai-400002 Maharashtra, within 14 (fourteen) days from the date of publication of this notice with a copy of the applicant Company at its Registered Office of Antim Estates Private Limited C/o: 20th & 21st Floor, Soham Apartments, 208, Walkeshwar Road, Malabar Hill, Mumbai Maharashtra 400006.
For and on behalf of the Applicant
Sd/-
Date : 09.08.2023 Cari Bomi Avari
Place : Mumbai DIN : 06738187
Address : 607/D, Daulat Manzil, Ambedkar Road, Near Dadar Jimkhana, Dadar (East), Mumbai-400014

CENTRAL RAILWAY

PRADHANMANTRI KAUSHAL VIKAS YOJNA RAIL KAUSHAL VIKAS YOJNA

Notification for Application under 'Kaushal Vikas Training Program' in "Welder" Trade for Year 2023-24 (23th Batch) at Carriage Workshop, Matunga.
A short term (3 Weeks) Kaushal Vikas Training Program (skill development) is being organized by Carriage Workshop, Matunga, Central Railway, for the Youths Under 'RAIL KAUSHAL VIKAS YOJNA'. Each Batch will have 30 Males/Females in this Training Program and this program is free of cost.

Applicants are advised in their own interest to submit online application much before 20-08-2023, 17:00 p.m. on the provided link at www.railkvv.indianrailways.gov.in

1. Eligibility: 10 Pass, Age 18-35 on date of notification.
2. Medical Fitness: Selected candidates called for document verification will have to submit Medical Fitness Certificate from a registered MBBS doctor, certifying that the candidate is fit to undergo training in industrial environment and is fit with respect to visual/hearing/mental condition and is not suffering from any communicable disease.

3. Mode of Selection: Selection is based on the Marks obtained in the matriculation. In case of CGPA in 10th standard, same shall be equated in numbers, by multiplying with 9.5, as prescribed by CBSE.
4. Document Verification: At the time of document verification candidate require to produce all the original educational qualification documents and also require to submit Self-attested photocopy of the same, such as Mark- sheet of Matriculation (if date of Birth DOB not mentioned on marksheet then Certificate also) and for proof of Identity- any one document out of Aadhar Card, Voter ID Card, Driving License or Ration Card and Medical Fitness Certificate and Affidavit.

5. Terms & Conditions:
(1) Online application should be completed in all the manners.
(2) Candidates will have no claim to seek employment on Railways on the basis of Rail Kaushal Vikas Yojana Training.
(3) Matunga Administration will not be liable to pay stipend and any allowance to the trainees.
(4) There will be no reservation given to the candidates under this scheme.
(5) Training period will be of 100 hours and 3 Weeks. Since it is a short duration course 75% attendance is a must for continuation in the training and issue of a certificate.
(6) There will be test after completion of training and certificates will be issued only to successful candidates. Pass criteria shall be 60% in Practical & 55% in written objective examination.
(7) Candidate should not be a part of any unethical activity and No FIR should have been logged against the candidates.
(8) Shortlisted candidates will have to submit an affidavit on Rs. 10/- Non-Judicial Stamp paper duly notarized to Railway for following the norms of Skill Development training. The affidavit should cover the issue on employment, discipline & safety etc.

6. Others: Training is free of cost. Trainee shall have to arrange for food, boarding/lodging, transportation on their own cost.
All the rules of Training centre shall be followed by Trainees. Training centre shall make all efforts to train candidates with full safety. Trainee shall himself be responsible for his health, safety or any incident. He will not be considered for IOD facility. Railways shall not be responsible.

Download UTS App for Tickets

GLANCE FINANCE LIMITED

CIN : L65920MH1994PLC081333

7, Kitab Mahal, 192, Dr.D.N.Road, Fort, Mumbai - 400001
Email : glance@glancefinance.in, Website : www.glancefinance.in. Tel No : 40100193

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

Sr. No.	Particulars	Quarter Ended			
		30.06.2023		31.03.2023	
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income From Operations	268.71	231.14	206.68	828.36
2	Net Profit/(Loss) for the period (Before tax, exceptional and/ or extraordinary items)	80.08	8.56	(65.10)	(32.19)
3	Net Profit/(Loss) for the period before tax (after exceptional and / or extraordinary items)	80.08	8.56	(65.10)	(32.19)
4	Net Profit/(Loss) for the period After tax (after exceptional and / or extraordinary items)	48.88	30.68	(43.29)	(29.39)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	243.34	21.46	(49.13)	93.66
6	Equity Share Capital	227.52	227.52	227.52	227.52
7	Earnings Per Share (of Rs.10/- each)				
	Basic :	2.17	1.36	(1.92)	(1.30)
	Diluted :	2.17	1.36	(1.92)	(1.30)

Notes:
1 The above unaudited financial results have been reviewed by the Audit Committee and have been approved by the Board of Directors at their respective meetings held on 08th August, 2023 pursuant to Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements), Regulations 2015 (as amended). The above unaudited financial results are available on the Bombay Stock Exchange website ([URL:www.bseindia.com](http://URL.www.bseindia.com)) and on the Company's website (URL:www.glancefinance.in). The above results have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013, read together with the Companies (Indian Accounting Standards) Rules, 2015 (as amended) except for the matters reported in para no.4 of Limited Review Report.
2 The Statutory Auditors of the Company have carried out a Limited Review of the results for the quarter ended June 30, 2023 and have issued an unqualified review report (refer para no.4 of Limited Review Report).
3 The Company operates mainly in the business segment of fund based leasing & financing activity. All other activities revolve around the main business. Further, all activities are carried out within India. As such, there are no separate reportable segments as per the provisions of IND AS 108 on 'Operating Segments'.
4 The Company ceases to have financial assets more than 50 per cent of the total assets and income from financial assets more than 50 per cent of the gross income at the end of current financial year. However, the Company holds NBFC registration from the Reserve Bank of India as on the balance sheet date. The Company is in the process of approaching Reserve Bank of India for seeking temporary suspension of NBFC License and accordingly the financial statements are prepared as per Division III of Schedule III of the Companies Act, 2013.
5 The figures for the quarter ended March 31, 2023 are the balancing figures between audited figures in respect of full financial year and the unaudited published year to date figures upto nine months ended December 31, 2022 which were subject to limited review.
6 Provision for Gratuity and Leave encashment is made on estimated basis.

For Glance Finance Limited
Sd/-
Narendra Arora
Whole time Director
(DIN : 03586182)
Place : Mumbai
Date : 08th August, 2023

GLOBAL EDUCATION LIMITED

Corporate Identification Number (CIN) : L80301MH2011PLC219291
Registered Office : 306, 3rd Floor Jaisingh Business Centre Premises CHSL, Sahar Road, Block Sector : Parsiwada, Andheri (E), Mumbai-400099
E-mail ID : investorinfo@globaledu.net.in
Phone No.: 0712-6649395, Fax No.: 0712-6649396, Website : www.globaledu.net.in

EXTRACT OF UNAUDITED STANDALONE / CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2023

(Rs. In Lakh except EPS)

Sr. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
		30-06-2023	31-03-2023	30-06-2022	31-03-2023	30-06-2023	31-03-2023	30-06-2022	31-03-2023
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1.	Total Income from Operations	1441.44	2253.56	1267.13	6422.31	1450.41	2252.73	1267.13	6421.49
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extra-ordinary items)	880.65	1322.50	465.53	3041.32	1074.17	1313.30	465.53	3030.93
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	880.65	1322.50	465.53	3041.32	1074.17	1313.30	465.53	3030.93
4.	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	660.29	993.88	348.29	2269.06	853.82	984.69	348.29	2258.67
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	660.29	1000.33	348.29	2275.52	853.82	991.14	348.29	2265.12
6.	Paid up Equity Share Capital (Face Value Per Share Rs. 5 Each)	1018.03	1018.03	1018.03	1018.03	1018.03	1018.03	1018.03	1018.03
7.	Earnings per equity share (par value Rs. 5/- each) Basic and Diluted EPS (* EPS not annualised)	3.24	4.91	1.71	11.18	4.19	4.87	1.71	11.13
8.	Earnings per equity share (par value Rs. 5/- each) Adjusted Basic and Diluted EPS (* EPS not annualised)	3.24	4.91	1.71	11.18	4.19	4.87	1.71	11.13

Note:
a) The above is an extract of the detailed format of the Standalone & Consolidated Un-Audited Financial Results for the Quarter ended 30th June, 2023 filed with the Stock Exchange(s) under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Un-Audited Financial Results for the Quarter ended 30th June, 2023 are available on the website of the National Stock Exchange of India Limited (www.nseindia.com). The same is also made available on the website of the Company (www.globaledu.net).
b) The above Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its Meeting held on Tuesday, 08th August, 2023.
c) The Board of Directors have declared Interim Dividend of 25% of Equity Share Capital of the Company, i.e. Rs. 1.25/- per Equity Share of Face Value of Rs. 5/- each for the Current Fiscal Year 2023-2024.

By Order of the Board of Directors of
For Global Education Limited
Sd/-
Aditya Bhandari
Whole Time Director
(DIN: 07637316)

Place : Nagpur
Date : 08th August 2023

TCFC FINANCE LIMITED

CIN No. L65900MH1990PLC057923
501-502, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai 400 021
Statement of Unaudited Financial Results for the Quarter ended June 30, 2023
(₹ in lakhs, except per equity share data)

PUBLIC NOTICE
KNOW ALL MEN BY THESE PRESENTS that originally Kanva CHS. Ltd. has taken the Government Land of adm. area 1775 Sq. Yards bearing Plot No. 71 & 72 of Final F.S. No. 15, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

PUBLIC NOTICE
Notice is hereby given that my Clients, Mr. Bhavesh K Vekariya and Mrs. Sonal B Vekariya for Purchase of right, title & interest of Flat No: 003 situated at Prabodh Shanti nagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East). That the said building is situated at Mira Bhayander Survey No 742 (Part) being at village Mira/ Bhayander in Taluka Thane of Dist Thane, Within the Limits of Mira Bhayander Municipal Council and in the Registration Sub- District and Dist of Thane.
Any persons other than my Clients, Mr. Ranjanben B Gohil and Mr. Suraj B Gohil having any right, title, claim or interest in respect of the Flat No: 003 situated at Prabodh Shantinagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East) by way of sale, exchange, mortgage, charge, gift, lien, maintenance, easement, device, bequest, encumbrance or otherwise of whatsoever nature, are hereby requested to make the same known in writing along with documentary proof to the undersigned at the address mentioned below within 15 days from the date hereof, failing which any such claims shall be disregarded and shall be deemed to have been waived and/or abandoned.
SCHEDULE
Flat No: 003 situated at Prabodh Shantinagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East) in Survey No 742 (Part) Mira Bhayander being at village Mira/ Bhayander in Taluka Thane of Dist Thane, Within the Limits of Mira- Bhayander Municipal Council and in the Registration Sub- District and Dist of Thane.
Somnath Sinha
Legal Consultant, Advisor and Mediator
Office No: 11, Building No 1-41/42, Poonam Sagar Complex, Mira Road (E), Thane-401107
Date: 09/08/2023

PUBLIC NOTICE
Notice is hereby given that my Clients, Mr. Bhavesh K Vekariya and Mrs. Prababhen K Vekariya and Mr. Karshanbhai G Vekariya for Purchase of right, title & interest of Shop No: 006 situated at Prabodh Shantinagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East). That the said building is situated at Mira Bhayander Survey No 742(Part) being at village Mira/ Bhayander in Taluka Thane of Dist Thane, Within the Limits of Mira Bhayander Municipal Council and in the Registration Sub-District of Thane.
Any persons other than my Clients, Mr. Ranjanben B Gohil and Mr. Suraj B Gohil having any right, title, claim or interest in respect of the shop No: 006 situated at Prabodh Shantinagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East) by way of sale, exchange, mortgage, charge, gift, lien, maintenance, easement, device, bequest, encumbrance or otherwise of whatsoever nature, are hereby requested to make the same known in writing along with documentary proof to the undersigned at the address mentioned below within 15 days from the date hereof, failing which any such claims shall be disregarded and shall be deemed to have been waived and/or abandoned.
SCHEDULE
Shop No: 006 situated at Prabodh Shanti nagar Co-Operative Housing Society situated in the Building A-11, Sector II, Shantinagar, Mira Road (East) in Survey No 742(Part) Mira Bhayander being at village Mira/ Bhayander in Taluka Thane of Dist Thane, Within the Limits of Mira- Bhayander Municipal Council and in the Registration Sub- District and Dist of Thane.
Somnath Sinha
Legal Consultant, Advisor and Mediator
Office No: 11, Building No 1-41/42, Poonam Sagar Complex, Mira Road (E), Thane-401107
Date: 09/08/2023

PUBLIC NOTICE
The public is hereby informed that, I, Mrs. Reshma Yadav W/o. Late Ramesh Yadav, am intending to take a loan by way of mortgage the property bearing Flat No. 102, 01st Floor, A-Wing, Building No. 12, Building Type "B" an measuring area of 47.74 sq. Mtr. Carpet Area which is equivalent to 515 Sq. Feet in the Building/project known as 'SODHI PRESIDENTY', which is situated at Survey No. 27, 32, 33, & 75 of Village: Pambheth, Taluka, and District: Palghar, Maharashtra. In case any person has any right, title, interest, claim of whatsoever nature by way of sale, gift, lease, tenancy, possession, or by any other mode in respect of aforesaid property, the same should be known in writing to me at the address mentioned below with the documentary proof within 14 days from the date hereof, failing which it shall be construed that such claim is waived, abandoned.
Sd/-
Mrs. Reshma Yadav
W/o. Late Ramesh Yadav
Address: Room No. 5 Jai Bharat Society, New Link Road, Lalipada, Gandhi Nagar, Kandivli (West), Mumbai 400067
Mob. No. 9702741576
Place: Mumbai Date: 09/08/2023

NOTICE
MR. RAMNARAYAN YADAV member of the Jai Shree Siddhivinayak (S.R.A.) Co-Op Housing Society Ltd having Address at Jay Shree Siddhivinayak (S.R.A.) Co-Op Housing Society Ltd CHS - Sambhaji Nagar, S.N. Road, Andheri (East), Mumbai 400069 and holding flat / tenement No. 421 in the building of the Society died on 20/12/2021 Without making any nomination.
The Society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the Capital/ property of the society within a period of 15 days from publications of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased Member in the capital/ property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased Member in the capital/ property of the society in such manner as is provided under the bye laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased Member in the capital/ property of the society shall be dealt with in the manner provided under the bye laws of the society. A copy of the registered Bye laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 7.00 P.M. to 8.30 P.M. from the date of publication of the notice till the date of expiry of its period.
Place: Mumbai. Date: 09/08/2023
For and on behalf of
Jai Shree Siddhivinayak (S.R.A.) Co-Op Housing Society Ltd
Sd/-
Hon. Secretary

Public Notice Made By Society For Member Who Died Without Making Nomination
Shri Zaifullah Ial Mohammad, a bonafide member of the Hans Residency Co-op Hsg Society Ltd, having address at 503/01 Mubarak Complex VB Nagar, Kurla (West), Mumbai-400070 and holding shop no.20, A-Wing in the building 2 at Hans Residency Masrani lane Kurla west Mumbai-400070. Shri Zaifullah Ial Mohammad died on 19-09-2019 in Mumbai, without making any nomination. The Society hereby invites claims or objections from the heir or legal heirs or other claimants/objectors to the transfer of the said Shares and interest of the deceased Member in the Capital / property of the Society within a period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of Shares and interest of the deceased member in the claims property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital / property of the Society in such manner as is provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants / objectors, in the office of the society/ with the secretary of the society between 10.30 AM to 6.00 PM from the date of publication of the notice till the date of expiry of its period at society office For and on behalf of For Hans Residency Co-Operative Housing Society Ltd
Chairman / Secretary
Place : Mumbai | Date: 09/08/2023

नोटीस
वरील संस्थेतील साई दर्शन को. ऑप. होसिंग सोसायटी लि. बिल्डिंग नंबर 04 ए.बी.सी.एम. एम. अर. डी. ए. कॉलनी, जे. व्ही. ए.ए. लिंक रोड, दुर्गा नगर अंधेरी (पूर्व) मुंबई ४०००९३ असून या संस्थेत खालील दिलेल्या विवरण व - माहितीप्रमाणे मयात सभासदांच्या नावे सदनिका असून त्यांच्या मूल्यावतत त्यांच्या खालील वारसांनी त्यांच्या नावे सदनिका हस्तांतरित करणे व संस्थेचे सभासद करून घेण्याकरिता संस्थेकडे लेखी अर्ज केला आहे. संस्थेच्या मयात सभासदांचे मूलाग्र म्हणून सर्व संस्थेच्या नावावर १९६० निष्पत्तीत १ इतर जोडीतील तरतुदीनुसार संस्थेकडे वास्तव्य आहे. सदर संस्थेच्या खालील वास्तव्य अधिकारिता इतर जोडीतील मूळ मयात सभासदांचे वास्तव्य असल्याने किंवा वास्तव्य अधिकारिता इतर वास्तव्य अधिकारितांनी काही हक्क अस्तव्यात अशा वास्तव्यांसाठी तसेच सदर सदनेकरिता कोणत्याही प्रकारच्या बंधा, वित्त संस्था किंवा कोणत्याही व्यक्तीचा कायदेशीर बोजा अस्तव्यात अशा व्यक्ती किंवा संस्थेची सदर जाहिरात प्रसिद्ध झाल्यापासून १५ दिवसांच्या आता वरील संस्थेचे सचिव यांच्याशी पूर्व सूचना व वेळ पेठेऊन प्रत्यक्ष कायदेशीर मूळ कायदापत्र व पुराव्यांसह कार्यालयीन वेळेस सायंकाळी ६ ते ९ वा येऊन संपर्क साधता. विधीत मुदतीत कोणाचेही कोणाचाही प्रकारचे अक्षेप न आल्यास संस्थेकडे वास्तव्य म्हणून अर्ज केलेले अस्तव्यात त्या सभासदांच्या सदनेकरिता कायदेशीर वास्तव्य आहे. असे समजून संस्था अशा अर्जावर व्यक्तीचा नाव त्या मयात सभासदांचे भाग व संस्थेतील सदनिका हस्तांतरित करेल व कायदेशीर कोणाचाही नावबंदित प्रशासकीय कार्यालयाकडे विचारार करेल. त्यानंतर कोणाचेही कोणत्याही प्रकारचे अर्ज कायदेशीर मंडळ विचारित घेणार नाहित किंवा कोणत्याही प्रकार जी कायदेशीर नुदस्तास अर्जासह करण्याची जबाबदारी कायदेशीर मंडळाची असणार नाही.

FOR AND ON BEHALF OF RAIL-NAGAR CHS LTD.
Sd/-
SECRETARY
Place: Mumbai | Date: 09/08/2023

नोटीस
वरील संस्थेतील साई दर्शन को. ऑप. होसिंग सोसायटी लि. बिल्डिंग नंबर 04 ए.बी.सी.एम. एम. अर. डी. ए. कॉलनी, जे. व्ही. ए.ए. लिंक रोड, दुर्गा नगर अंधेरी (पूर्व) मुंबई ४०००९३ असून या संस्थेत खालील दिलेल्या विवरण व - माहितीप्रमाणे मयात सभासदांच्या नावे सदनिका असून त्यांच्या मूल्यावतत त्यांच्या खालील वारसांनी त्यांच्या नावे सदनिका हस्तांतरित करणे व संस्थेचे सभासद करून घेण्याकरिता संस्थेकडे लेखी अर्ज केला आहे. संस्थेच्या मयात सभासदांचे मूलाग्र म्हणून सर्व संस्थेच्या नावावर १९६० निष्पत्तीत १ इतर जोडीतील तरतुदीनुसार संस्थेकडे वास्तव्य आहे. सदर संस्थेच्या खालील वास्तव्य अधिकारिता इतर जोडीतील मूळ मयात सभासदांचे वास्तव्य असल्याने किंवा वास्तव्य अधिकारितांनी काही हक्क अस्तव्यात अशा वास्तव्यांसाठी तसेच सदर सदनेकरिता कोणत्याही प्रकारच्या बंधा, वित्त संस्था किंवा कोणत्याही व्यक्तीचा कायदेशीर बोजा अस्तव्यात अशा व्यक्ती किंवा संस्थेची सदर जाहिरात प्रसिद्ध झाल्यापासून १५ दिवसांच्या आता वरील संस्थेचे सचिव यांच्याशी पूर्व सूचना व वेळ पेठेऊन प्रत्यक्ष कायदेशीर मूळ कायदापत्र व पुराव्यांसह कार्यालयीन वेळेस सायंकाळी ६ ते ९ वा येऊन संपर्क साधता. विधीत मुदतीत कोणाचेही कोणाचाही प्रकारचे अक्षेप न आल्यास संस्थेकडे वास्तव्य म्हणून अर्ज केलेले अस्तव्यात त्या सभासदांच्या सदनेकरिता कायदेशीर वास्तव्य आहे. असे समजून संस्था अशा अर्जावर व्यक्तीचा नाव त्या मयात सभासदांचे भाग व संस्थेतील सदनिका हस्तांतरित करेल व कायदेशीर कोणाचाही नावबंदित प्रशासकीय कार्यालयाकडे विचारार करेल. त्यानंतर कोणाचेही कोणत्याही प्रकारचे अर्ज कायदेशीर मंडळ विचारित घेणार नाहित किंवा कोणत्याही प्रकार जी कायदेशीर नुदस्तास अर्जासह करण्याची जबाबदारी कायदेशीर मंडळाची असणार नाही.

FOR AND ON BEHALF OF RAIL-NAGAR CHS LTD.
Sd/-
SECRETARY
Place: Mumbai | Date: 09/08/2023

मयात सभासद सदनिकाधारक व त्यांची अर्जदार वारसांची सूची

अ.क्र.	रुम नं.	म. गिताल सभासदांचे नांव	अर्जदार वारसांचे नांव	नाते	मूळ दिनांक
१	५/ सी १४	के. नितांजली प्रभाकर सावंत	श्री. संदिप प्रभाकर सावंत	मुलगा	२८/०८/२०११

साई दर्शन स.गृह. सच्या पर्यायित
सही /- सही /-
अध्यक्ष सचिव खजिनदार

दिनांक: ०९-०८-२०२३

जाहीर नोटीस
याद्वारे सर्व जनतेस कळविण्यात येते की, श्रीमती सिंधू सुनिल भंडारे, यदा-१, आडवेकर नगर, बंबाबाडे, पॉस्ट बंबाबाडे, जिल्हा- सांगली, महाराष्ट्र - ४१६३१० यांनी त्यांची सासू नाते रमिणी विठ्ठल भंडारे यांचे निधन दिनांक १२.०६.२०१९ रोजी Sushrut Hospital and Research Centre, Unit of CHPT, 365, Swastik Park, Chembur, Mumbai - 71 येथे झाले आहे. एण त्यांच्या मुलगी नॉर्द गैरअर्जदार, महानगरपालिका बहुरमुंबई मार्फत वैद्यकीय अधिकारी, डब्ल्यु - पश्चिम वार्ड, चेंबूर, मुंबई यांच्याकडे करण्यात आलेली नाही. त्यामुळे अर्जदार या न्यायालयात अर्ज क्र ११२१/ एम / २०२३ दाखल करून यासोसायती म्युच्युअल नॉर्द गैरअर्जदार कार्यालयात करण्याबाबत गैरअर्जदार यांना आदेशित करावे, अशी विनंती केली आहे.
तरी याद्वारे सर्व जनतेस सुचित करण्यात येते की, जर् अर्जदारच्या सासूच्या मरुपुत्राच्या नोंदीबाबत ज्यांना कोणता आक्षेप असले त्यांनी ही जाहीर नोटीस प्रकाशित झालेल्या दिनांकापासून ३० दिवसांच्या आत स्वतः अथवा स्वतःच्या वकिलातमार्फत या न्यायालयात बळक राहून यांचे आक्षेप अथवा अर्ज अस्तव्यात घेण्यात करावे, जर तिथीत मुदतीत कोणाचाही काहीही आक्षेप नाही असे समजून घ्यावील आदेश पारित करण्यात येतील, याची नोंद घ्यावी.
आदेशावरून
अति. मुख्या महानगर दंडाधिकारी ११ वे न्यायालय, कुर्ला, मुंबई
दिनांक: २६/०७/२०२३

PUBLIC NOTICE
Take a Notice that Late Mr. C. A. Fernandes (Annexure No.59) is a member of SADBHAVNA SRA CHSL, having address at B - Wing, Flat No. 701, 7th Floor, Khan Shamsuddin Marg, Kajuwadi, Chakala Road, Andheri (East), Mumbai - 400 099. In the said society, Died on 17/05/2022 without making any nomination. (1). Mr. Max Joseph Fernandes (Son), (2). Mrs. Netty. A. Fernandes. (Wife). (3). Mr. Milind Joseph Fernandes. (Son), (4). Mr. Fernandes Mark (Son), are only legal heirs of the deceased Member. Mr. Max Joseph Fernandes (Son), have applied for Share Transfer of the above said legal heir, if anybody has any objection or any claim should contact to the undersigned within 14 days of this announcement, failing which the society will transfer said flat to the above said applicants namely Mr. Max Joseph Fernandes.
For SADBHAVNA SRA CHSL
Sd/-
Hon. Secretary
Place: Mumbai Date: 09/08/2023

UNITY Small Finance Bank
मुंबई लक्षदीप या वृत्तपत्रात १२.०७.२०२३ रोजी प्रकाशित पृष्ठ क्र. ०३ वर प्रसिध्द झालेल्या ताबा मुसुनेच्या संदर्भ येथे, या जाहिरातीमध्ये नमस्कुमीमुळे काही चुका झालेल्या आहेत, त्या चुका सुधारून कृपया खालीलप्रमाणे वाचवाय्यात.
अ. क्र. १ मध्ये 'कज्जदारते नाव: 'मे. बाबा पाटीचे मालक: स्वर्गीय श्री. मनीष दैविक विसासिया यांच्या द्वारे ' ऐवजी 'मे. जवाब पाटीचे मालक: स्वर्गीय श्री. मनीष दैविक विसासिया यांच्या द्वारे ' असे वाचवाय्यात.
स्वभाव माहमनेचे तशीसोम्ये ' दुकान क्रमांक ११८ आणि ११९, लक्ष्मणनगर ' ऐवजी ' दुकान क्रमांक ११८ आणि ११९ लक्ष्मणनगर ' असे वाचवाय्यात.
आणि 'स्वर्गीय श्री. मनीष दैविक विसासिया' ऐवजी 'स्वर्गीय श्री. मनीष दैविक विसासिया' असे वाचवाय्यात.
२) अ. क्र. ७ मध्ये 'शुद्ध-कर्मदार / ताबाकर्मते नाव : ' श्रीमती परमज्योती कौर इंदर सिंग जर्मा' ऐवजी ' श्रीमती परमज्योती कौर इंदर सिंग जर्मा' असे वाचवाय्यात.
जाहिरातीमध्ये इतर मजकूर अपरिवर्तनीय राहिल.

UNITY Small Finance Bank
मुंबई लक्षदीप या वृत्तपत्रात १२.०७.२०२३ रोजी प्रकाशित पृष्ठ क्र. ०८ वर प्रसिध्द झालेल्या ताबा मुसुनेच्या संदर्भ येथे, या जाहिरातीमध्ये नमस्कुमीमुळे काही चुका झालेल्या आहेत, त्या चुका सुधारून कृपया खालीलप्रमाणे वाचवाय्यात.
अ. क्र. १ मध्ये '५. सी. जयश्री बाबू पानसरे (जमीनदार/ ताबाकर्मते)' ऐवजी 'सी. जयश्री बाबू पानसरे (जमीनदार/ ताबाकर्मते)' असे वाचवाय्यात.
तसेच त्यानर माहमनेचे तशीसोम्ये 'दक्षिणेस वा घ्या दिशेने : रो हाऊस क्र. १ - २०/बी' ऐवजी 'दक्षिणेस वा घ्या दिशेने : रो हाऊस क्र. १ - २०/बी' असे वाचवाय्यात.
जाहिरातीमध्ये इतर मजकूर अपरिवर्तनीय राहिल.

PUBLIC NOTICE
MR. CHANDRAKANT RAMNATH MHATRE a bonafide member of the 'SHREE SWAMI SAMARTH SADAN CO-OPERATIVE HOUSING SOCIETY LTD.', having address at Building No. 173, Ground Floor, 'A Wing', Kanamwar Nagar No. 1, Vikhroli (East) Mumbai 400083, Maharashtra, and holding Flat No. 5799 in the building of the Society, MR. CHANDRAKANT RAMNATH MHATRE died on 2013 in Mumbai, nominee to his wife MRS. SUSHILA CHANDRAKANT MHATRE but she died on 2015 in Mumbai without making transfer process. So the above mention premises now in without nomination stage. The Society hereby invites claims or objections from the heir or legal heirs or other claimants/objectors to the transfer of the said Shares and interest of the deceased Member in the Capital / property of the Society within a period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her the claims/objections for transfer of Shares and interest of the deceased member in the claims property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the Shares and the interest of the deceased member in the interest of the Society in such manner as is provided under the byelaws of the society. The claims/objections, if any, received by the Society for transfer of shares and interests of the deceased member in capital / property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants / objectors, in the office of the society/ with the secretary of the society between 10.30 AM to 6.00 PM from the date of publication of the notice till the date of expiry of its period at society office For and on behalf of For 'SHREE SWAMI SAMARTH SADAN CO-OPERATIVE HOUSING SOCIETY LTD.'
Sd/-
Chairman / Secretary
Place: Mumbai | Date: 09/08/2023

जाहीर सूचना
सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, गंगा जमुना को-ऑपरेटिव्ह हौसिंग सोसायटी लि. चे सदस्य श्री. नंद जी. डिगारानी, शांदा एन. डिगारानी, अजय एन. डिगारानी, यांचा पत्ता: फ्लॉट क्र.सी-२३, १७वा रस्ता, साताक्रुझ (प.), मुंबई-५४ या चौकबाबत अनुक्रमांक १११ ते ११५ असलेले मुळ भागप्रमाणपत्र क्र.२३ हत्यले आहे. सदस्याने सोसायटीकडे दुय्यम शेअर्सकरिता अर्ज केला आहे. सोसायटी याद्वारे, सोसायटीच्या भांडवल/ मिळकतीमधील, सदर शेअर्स व हितसंबंधाचे दुय्यम भागप्रमाणपत्र वितरणामा वारस किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या मुसुनेच्या प्रसिद्धीपासून १० दिवसांत गंगा जमुना को-ऑपरेटिव्ह हौसिंग सोसायटी लि. चे सचिव यांच्याकडे त्यांच्या/तिच्या/ त्यांच्या दावा/आक्षेपाच्या पुढावर्षी अर्जी कागदप